

(b) when all persons whose land has been acquired are likely to be given employment?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (b) Land for setting up the LPG bottling plant at Kanpur was acquired by the Indian Oil Corporation from the Kanpur Development Authority and not directly from private land owners. No commitment for providing any employment to the land losers was made at the time of acquisition of this land.

#### Leakage of Salaya-Mathura Pipeline

4276. SHRI CHANDRESH PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Salaya-Mathura crude oil pipeline had been broken/leaked many times during the last three years;

(b) if so, the details thereof and the loss incurred every time;

(c) the responsibility fixed therefor and the action taken thereon and the steps taken to prevent such leakage in future;

(d) whether due to the above incident the crude oil spread over in the lands of farmers;

(e) if so, how much compensation has been paid to each of the farmers; and

(f) if no compensation has been paid so far, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) and (b) Yes, Sir. There have been 5 (five) incidents of leakages due to pilferage and corrosion in the Salaya-Mathura pipeline during last 3 years. The details are given below:

| Type of incident and date       | Losses<br>(Rs.) | Location<br>(from Vadinar) |
|---------------------------------|-----------------|----------------------------|
| 1. Pilferage dt. 30-5-1988      | No loss         | 46.0 KM                    |
| 2. Pilferage dt. 24-8-1988      | 10,57,103       | 172.5 KM                   |
| 3. Corrosion leak dt. 25-9-1988 | 2,55,744        | 25.5 KM                    |
| 4. Corrosion leak dt. 9-8-89    | 52,818          | 146.2 KM                   |
| 5. Corrosion leak dt. 17-9-89   | 1,07,680        | 24.05 KM                   |

(c) In case of pilferages, State authorities (including Police department) have been approached to investigate and to ensure strict vigil to avoid such incidents in future. In case of corrosion leaks, the coating and wrapping of the pipeline section has been repaired and renewed and cathodic protection system has been strengthened to prevent such leaks.

(d) No, Sir.

(e) and (f) No compensation was paid to the farmers as no crops were damaged due to the spillage of crude oil.

#### Application of Para 7(2) of DPCO,

1979

4277. SHRI G. S. BASAVARAJ:

SHRI VASANT SATHE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Para 7(2) of the Drug (Prices-Control) Order, 1979 is applicable to both the imported and indigenous bulk drugs, if so, the reasons for selecting a few drugs only for recovery;